

particular notice from Shri Indrajit Gupta has said 'in consultation with the Prime Minister and the State Government'. I have just now asked the hon. Prime Minister also, and I understand that there was no consultation with him in Calcutta.

PAPERS LAID ON THE TABLE—
contd.

NOTIFICATIONS UNDER PREVENTION OF
FOOD ADULTERATION ACT

The Minister of Works and Housing (Shri Mehr Chand Khanna): On behalf of Dr. Sushila Nayar . . . (Laughter), I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

(1) The Prevention of Food Adulteration (Amendment) Rules, 1964 published in Notification No. GSR. 1182 dated the 22nd August, 1964.

(2) The Prevention of Food Adulteration (Second Amendment) Rules, 1964, published in Notification No. GSR 1222 dated the 29th August, 1964. [Placed in Library. See No. LT-3223/64].

Mr. Speaker: The hon. Minister must have realised that the Members have objections to Shri Mehr Chand Khanna representing Dr. Sushila Nayar.

Shri Hari Vishnu Kamath: He has played his part well.

NOTIFICATIONS UNDER CUSTOMS ACT
ETC.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1260 dated the 5th September, 1964.
- (ii) G.S.R. 1279 dated the 12th September, 1964.

(iii) G.S.R. 1282 dated the 12th September, 1964.

(iv) G.S.R. 1283 dated the 12th September, 1964.

(v) G.S.R. 1285 dated the 12th September, 1964.

(vi) G.S.R. 1286 dated the 12th September, 1964.

[Placed in Library. See No. LT-3224/64].

(2) A copy each of the following notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(i) G.S.R. 1280 dated the 12th September, 1964.

(ii) G.S.R. 1281 dated the 12th September, 1964. [Placed in Library. See No. LT-3226/64].

(3) A copy of Notification No. G.S.R. 1284 dated the 12th September, 1964 containing Corrigendum to G.S.R. 1087 dated the 1st August, 1964, under section 159 of the Customs Act 1962 and section 38 of the Central Excises and Salt Act 1964. [Placed in Library. See No. LT-3228/64].

(4) A copy of the Annuity Deposit Scheme, 1964 published in Notification No. G.S.R. 1214 dated the 10th September, 1964, under sub-section (4) of section 280W of the Income-tax Act, 1961. [Placed in Library. See No. LT-3227/64].

(5) A copy each of the following schemes under sub-section (1) of section 45 of the Banking Companies Act, 1949:—

- (i) Scheme for the amalgamation of the Unao Commercial Bank Ltd. with the Bareilly Corporation (Bank) Ltd. published